

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 355/1997

Wednesday this the 13th day of August, 1997

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

M. Sreekumar
Extra Departmental Mailman,
Head Record Office,
Railway Mail Service
Ernakulam Division,
Kochi-16. Applicant

(By Advocate Mr. O.V. Radhakrishnan)

Vs.

1. The Manager, Mail Motor Service,
Kochi-16.

2. The Director of Postal Services,
Office of the Postmaster General,
Central Region, Kochi.16.

3. The Postmaster General,
Central Region, Kochi.16. Respondents

(By Advocate Mr. S.Radhakrishnan ACGSC (represented)

The application having been heard on 13.8.1997,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who commenced his career as a Casual Driver under the respondents but later in the year 1989 appointed as an E.D. Mail Man was permitted to be on leave and to work as a casual Driver in Mail Motor Service, Ernakulam from 11.5.96 to 29.7.96. His present grievance is that though the first respondent has taken steps for engagement of three casual Drivers his request for re-engagement is not being considered. Therefore, the applicant has filed this application for a direction to the respondents to re-engage the applicant as a casual Driver.

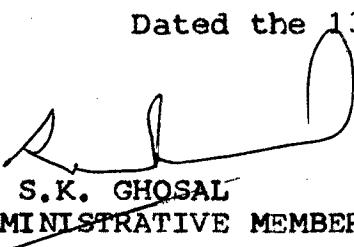
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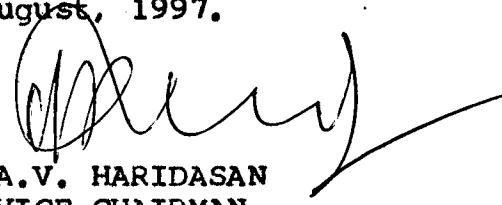
2. The respondents in their reply have indicated that the proposal to engage casual Drivers has not been agreed to by the Post Master General, Kochi and that there is no question of casual engagement being made to the post of Driver for the time being. The respondents resist the claim of the applicant on various other grounds as well.

3. Now that the respondents have in their reply made it clear that they are not going to engage any casual drivers for the time being, it is not necessary to go into the various contentions raised by the applicant. The counsel on either side agree that the application can be disposed of with the observation that in case casual engagement of Drivers is being made in the Mail Motor Service, Ernakulam the applicant would be free to apply and that his case would be considered in accordance with the rules and instructions on the subject.

4. In the light of what is stated above, the application is disposed of with a direction to the respondents that in case they decide to engage casual Drivers, the same shall be notified in their office premises and if the applicant applies, his case also shall be considered in accordance with the rules and instructions on the subject. There is no order as to costs.

Dated the 13th day of August, 1997.


S.K. GHOSAL
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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